

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

ITEM No 123
IA/562(AHM)2020
IA/211(AHM)2021
in
CP(IB)/172(AHM)2018

Order under Section 9 IBC

IN THE MATTER OF:

SKE Projects Pvt Ltd
V/s
Jaihind Projects Ltd

.....Applicant

.....Respondent

Order delivered on ..28/06/2021

Coram:

Madan B. Gosavi, Hon'ble Member(J)
Chockalingam Thirunavukkarasu, Hon'ble Member(T)

PRESENTS:

For the Applicant : Mr. Salil M. Thakore, Advocate.
For the Respondent : Mr. Dev Shah Advocate for Mr. Arjun Sheth, Advocate.

ORDER

IA 562/2020

Reply is filed. The applicant is allowed to file rejoinder within two weeks.

IA 211/2021

Mr. Gaurav Mathur, Advocate appeared on behalf of respondent no.1 submitted that on the instruction of his client he made a statement that they will issue unconditional no objection certificate as claimed by the applicant.

The matter stands adjourned for other relief.

Matter stands adjourned to 17.08.2021


(CHOCKALINGAM THIRUNAVUKKARASU)
MEMBER (TECHNICAL)


(MADAN B GOSAVI)
MEMBER (JUDICIAL)